

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 953 of 1997

Thursday, this the 24th day of July, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. D.R. Tiwari, A.M.

Bhagat Ratan S/o Shri Lal Chand  
working as Phone Mechanic Under  
S.D.E. (Electricals), C.T.O., Agra,  
R/o 3199, Ram Bazar, Morigate,  
Delhi.-110006.

- Applicant.

(By Advocate : Shri M.K. Upadhyay.)

Versus

1. Union of India,  
through the Secretary,  
Ministry of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Chief General Manager,  
Telecommunication,  
U.P. Telecom,  
Western Zone,  
Dehradun.
3. General Manager,  
Telephones,  
Agra.
4. Chief Superintendent  
Central Telegraph  
Office,  
Agra.

- Respondents.

(By Advocate : Shri A. Mohiley)

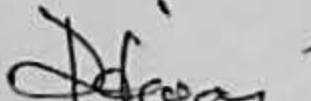
ORDER (ORAL)By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application filed under Section 19 of A.T.  
Act, 1985, the applicant has prayed for direction to

Contd... 2.

respondent to promote the applicant to the cadre of Telecom Technical Assistant for which he has already passed the prescribed screening test. Presently the applicant ~~was~~ is serving as Wireman. It is not disputed that the applicant is group 'C' employee and his services <sup>which</sup> has been absorbed in the B.S.N.L. ~~which~~ is a corporation.

2. It is submitted that Central Govt. has not issued any notification under Section 14 (2) of A.T. Act, 1985 conferring jurisdiction of this Tribunal to hear the case of BSNL. The legal position in this regard is well settled by the Judgment of Division Bench of Delhi High Court in CWP No.2702/01 R.G. Verma Vs. UOI & ors. and by the judgment of Mumbai High Court in CWP No.2112/02 in BSNL Vs. A.K. Patil and others etc.
3. The OA is accordingly dismissed as not maintainable. No order as to costs. The applicant may raise his grievance before the appropriate forum.

  
Member-A

  
Vice Chairman

RKM/